NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.100/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: Smt. Vatsalabai Shinde

V/s. M/s. Inventa Electro Systems (Nasik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

5 D. G. DHANURE ADVOCATE

for Respondent poss. 1 to 3

5. Prashant D. Potil
Advocate for Petittoners

Y31

Order

C.P. No. 100/397-398/CLB/MAH/2014

- 1. Ld. Counsels of both the sides are present.
- 2. Reply of the Respondent is on Record.
- 3. Ld. Counsel of the Petitioner is seeking time to file a Rejoinder subject to inspection of certain documents.
- 4. Ld. Counsel of the Respondent has consented to provide inspection of relevant documents only related with the Share-holding of the Petitioner.
- 5. Under circumstances the C.P. is adjourned to 24.11.2016, duly communicated to the parties.

Dated: 27.09.2016

Sd/-Shri M.K. Shrawat Member (Judicial)